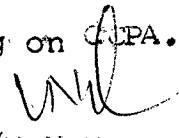


1/30.12.96

Adjourned to 14.01.1997 for hearing on CCPA.


(V.N. Mehrotra)
Vice-Chairman

SKJ

2/14.01.97

List on 19.02.1997 for hearing.


(V.N. Mehrotra)
Vice-Chairman

SKJ

3./ 19/2/97

List it on 22.4.97 for a hearing on CCPA.


(V.N. Mehrotra)
Vice-chairman

4/22.04.97

List on 07.07.1997 for hearing on contempt.


(V.N. Mehrotra)
vice-Chairman

SKJ

5/07.07.97

List on 19.08.1997 for hearing on contempt.


(V.N. Mehrotra)
vice-Chairman

SKJ

6/19.08.97

List on 17.10.1997 for hearing on contempt.


(V.N. Mehrotra)
Vice-Chairman

SKJ

7/17.10.97 Since DB is not available, case is adjourned sine-die till DB is constituted.


(V.N. Mehrotra)
Vice-Chairman

SKJ

8/04.07.2003 : None for the applicant.

List it on 01.08.2003 for hearing.

skj

(S.Jha) /M(A)

(B.N.Singh Neelam) /VC

9/1.8.2003 The learned counsel for the applicant at the very outset has submitted that the matter has not been pursued by the applicant for long ~~and~~. It is assumed that the orders of the Tribunal given in OA-290/96 might have been, in the meantime, been complied with by the respondents. Hence, no interest on the part of the applicant in pursuing the matter and also ~~that~~ the matter pertains to the year 1996, we are of the considered opinion that this CCPA may be dropped as not pursued.

2. With this, this CCPA stands disposed of.

SRK/

(Shyama Dogra) /M(JT)

(Sarweshwar Jha) /M(A)

HOB